

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF DECEMBER, 2000

Original Application No. 225 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Vijay kumar Padmakar, R/o village
Bhusawal, District Jalgaon(Maharashtra)
at present residing at 42, Sarai,
Khuldabad, Allahabad.

...Applicant

(By Adv: Shri Shyamji Gaur)

Versus

1. The Union of India, through General Manager, Central Railway.
2. D.R.M., Central Railway Jhansi.
3. Executive Engineer, T.T.M.(Track Machines Deptt) Office of the D.R.M., Central Railway, Jhansi.
4. D.R.M. Central Railway Bhusawal, Jalgaon(Maharashtra)
5. Mukhya Karyakari Abhiyanta Central Railway, Bhusawal, Jalgaon(Maharashtra)

...Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

This application u/s 19 of A.T.Act 1985, has been filed for a direction to the respondents to reinstate the applicant in service as other casual employees. The facts stated in the application are that the applicant was engaged as casual labour in 1979. It is admitted that since 1987 applicant has not been engaged. He gave a legal notice on 24.6.1992. Thereafter ^{after} ~~about~~ eight years this application has been filed on 19.1.2000.

The application is highly time barred and has been filed after the

:: 2 ::

prescribed period of limitation u/s 21 of the Act. No explanation for this long delay has been given. This OA is accordingly rejected as time barred. No order as to costs.

VICE CHAIRMAN

Dated: 18.12.2000

Uv/